

2
Central Administrative Tribunal
Principal Bench: New Delhi

OA 417/97

New Delhi this the 26th day of February 1997

Hon'ble Mr N. Sahu, Member (A)

Shri B.K. Bhardwaj
S/o Late Shri Basant Ram
R/o BA/108-B Janakpuri
New Delhi-110 058.

...Applicant

(By advocate: Shri B.K. Aggarwal)

Versus

Union of India through

1. Chairman
National Airports Authority
East Block II & III
Ramakrishnapuram
New Delhi.

2. The Senior Accounts Officer
Central Pay & Accounts Office
Civil Aviation Department
Safdarjung Airport
New Delhi.

...Respondents.

(By advocate: None)

ORDER (Oral)

Hon'ble Mr N. Sahu, Member (A)

1. Heard. Sri B.K. Aggarwal.
2. The impugned order at A-1 determining the applicant's pension at Rs.1375/- was issued by the Central Pay & Accounts Office of the Civil Aviation Department. The applicant went on deputation from the Ministry of Civil Aviation and was eventually absorbed by the National Airports Authority. The pension is payable by the Civil Aviation Department. The applicant filed a representation Annexure A-6 p.17 dated 12.8.96 addressed to Chairman, Airports Authority of India, New Delhi. But this representation had been forwarded by the Chairman, Airports Authority of India - respondent No.1 - to the Accounts Officer by letter dated 11.9.96. This representation has not been

disposed of so far. The applicant states that the matter is covered by the decision of the Principal Bench of the CAT in OA 381/92 and 782/92 dt. 31.7.92, copy of which is annexed to the petition as Annexure A-8.

3. As the impugned order is not against National Airports Authority, there is no question of maintainability.

4. This matter can be disposed of by a simple direction to respondent No.2 to whom the representation had been forwarded by the respondent No.1. Respondent No.2 shall dispose of the representation in the light of the decision of this Principal Bench dated 31.7.92 within a period of 4 weeks from the date of receipt of a copy of this order. The respondents shall also examine the reasons for delay in finalising the claim and award suitable interest as per rules. Copy of the application alongwith all the annexures including A-8, copy of the order, be forwarded to Respondent No.2.

The OA is disposed of. 

Harasimhaswami
(N. SAHU)
MEMBER (A)